

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 1123/94.

Dt. of Decision : 13-9-94.

K. Dhana Raju

.. Applicant.

v.v

1. Principal Accountant General,
Audit-I, Andhra Pradesh,
Saifabad, Hyderabad-500 463.

2. Accountant General,
Audit-II, Andhra Pradesh,
Saifabad, Hyderabad-500 463.

.. Respondents.

Counsel for the Applicant : Mr. K. Dhana Raju
(Party-in-person)

Counsel for the Respondents : Mr. G. Parameshwar Rao, SC for Audit.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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25/11/94
Am

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OA 1123/94

AS PER SHRI A.V. HARIDASAN, MEMBER (JUDL. O)

J U D G E M E N T

In this application filed under Section 19 of the A.T Act, the grievances of the applicant are that his pay for the month of August, 1994 was withheld by order dated 22-8-94 on the ground that he did not submit his self-appraisal report ^{for the purpose of processing A.C.R.} and that the Respondents have not posted him on inspection duty in which he claims to be an expert.

3. When the application came up for hearing on admission, the applicant appeared in person and Shri G. Parameshwara Rao appeared for the Respondents.

4. The learned counsel for the Respondents ----- to withdraw the order dated 22-8-94 and to pay the applicant his salary for the month of August, 1994 which has been withheld.

5. Regarding the second relief prayed for the applicant, the learned counsel for the Respondents ^{by} states that it is ~~prerogative~~ of the competent authority to deploy the employees under his control and the employee has no right to claim that he should be assigned a particular duty or posted in a particular post. We agree with this statement. The applicant when he is posted in a post commensurate with his status and pay, cannot claim

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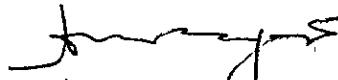
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that he should be deployed on a particular duty.

6. Hence ~~on the basis of~~ ^{noticing} ~~the~~ ^{undertaking} given by the learned counsel for the Respondents that he would advise the Respondents to release the pay of the applicant for the month of August, 1994 immediately, the application is disposed of at the admission stage itself.

No costs.


(A.B. GORTHI)
Member (Admn.)


(A.V. HARIDASAN)
Member (Judl.)

Dated the 13th September, 1994

NS


Deputy Registrar (Judl.)

Copy to:-

1. Principal Accountant General, Audit-I, Andhra Pradesh, Saifabad Hyderabad-463.
2. Accountant General, Audit-II, Andhra Pradesh, Saifabad, Hyd-463
3. One copy to Sri. K. Chana Raju, (Party-in-person) ^{H.No. B-344, A.G.S.C. Cet} Yousufguda, Hyd.
4. One copy to Sri. G. Parameshwar Rao, SC for Audit, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

Dated: 13/9/94

~~ORDER/JUDGMENT.~~

~~M.A./R.P/C.P/No.~~

~~O.A.NO.~~

^{1A}
1/23/94

~~T.A.NO.~~

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

~~Disposed of with Directions.~~

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

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(6)

YLKR

for 22/10/94

